

points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

(6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.

(7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.

(8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

(9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.

(10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.

(11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

(12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

(13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.

(14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.

- 101 -

(15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its regional office located at Chennai.

(16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

(17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance

(18) The DEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.

(19) The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA.TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

(20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

(21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

(22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.

13. The lessee should strictly adhere all the conditions imposed in the environmental clearance issued by The DEIAA Tamil Nadu and consent order of the Tamil Nadu Pollution Control Board.

14. The lessee should periodically renew the environmental clearance and the consent orders of the Tamil Nadu Pollution Control Board without any lapse.

15. If any illicit quarrying is found in the area over an extent of 5.00.0 hectares in S.F.No. 399/1 (Part-A) of Kallukurki Village, Krishnagir Taluk, and District before the date of execution of lease deed, this lease deed is liable to be cancelled and criminal action will be initiated.

16. If the quarry area is situated within 10 km distance from any protected areas NOC from the Standing committee of NBWL should be obtained before commencing the quarry operation.

17. If the lease holder wants to quarry more than the quantity permitted in the environmental clearance within the lease period, modified mining plan / scheme and Environment Clearance for the additional quantity should be submitted.

18. The consent of the Tamil Nadu Pollution Control Board should be renewed periodically.

dc

15/10/19
DISTRICT COLLECTOR,
KRISHNAGIRI.

2/23

To.
Thiru M. Venkatraman
S/o M.Muniappan,
D.No. 3/245 Azad Nagar
Krishnagiri Town and District

*Sub
15/10/19*

*du
15/10/19*

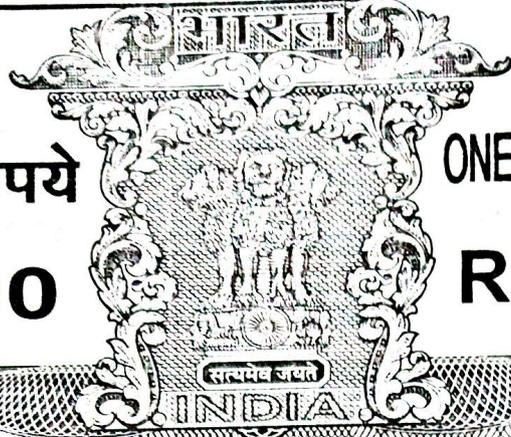
Copy to

1. The Revenue Divisional Officer, Krishnagiri.
2. The Tahsildar, Krishnagiri.
3. The Village Administrative Officer, Kotapetta.

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये
रु.1000

ONE THOUSAND RUPEES
Rs.1000



தமிழ்நாடு தமிழ்நாடு TAMILNADU

செவ்வகம்

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18/3/19
1904
2019

M. Venkatraman
செவ்வகம்

B. R. SATHISH KUMAR
S. V. Lc: 6579/88
Krishnagiri, Tamilnadu.

LEASE DEED FOR QUARRYING AND CARRYING AWAY MINOR MINERALS BY PRIVATE PERSONS

(APPENDIX - I)

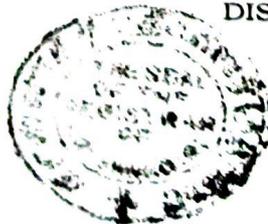
(See Rule 8 of Tamil Nadu Minor Mineral Concession Rules 1959 and Krishnagiri District Collector's Proc.No. 165/2011(Mines-2) dated 19.06.2019)

THIS INDENTURE MADE THIS 19th day of June - 2019 between the Governor of Tamil Nadu (hereinafter referred to as "theLessor" which expression shall, where the context so admits include his successors in office and assigns) on the one part, and Thiru M. Venkatraman, S/o M. Muniappan, D.No. 3/245 Azad Nagar, Krishnagiri (hereinafter called "the lessee" which expression shall where the context so admits include his heirs, executors, administrators, legal representatives and assigns) of the other part.

LESSEE

DISTRICT COLLECTOR

Document No. 1904 of 2019 of Book: 1
Contains 25 Sheets 1 Sheet.
Registering Officer



-105-

WHEREAS the lessee has been the successful bidder in a sealed tender cum public auction conducted by the Government of Tamil Nadu (hereinafter referred as "the Government") for the lease of land in Krishnagiri district for the purpose of quarrying rough stone, jelly and sized stone and has deposited with the Collector of Krishnagiri a sum of Rs. 1,25,000/- (Rupees one lakh twenty five thousand only) at State bank of India, Krishnagiri on 14.06.2019 as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained. The lessee had remitted a sum of Rs. 12,50,000/- towards one time lease amount.

WHEREAS the lessee has been granted a quarry lease for Rough Stone over an extent of 5.00.0 Hect in Government land S.F No. 399/1 (Part-A) of Kallukuruki Village Krishnagiri Taluk and District under tender cum action system for a period of five years from 11.06.2010 to 10.06.2015. The Hon'ble High Court Madras in the Order dated 08.03.2016 in W.M.P. No. 1868/2016 in W.P. 2114/2016 have allowed the Writ petition by observing that, the petitioner can be permitted to carry on the quarrying operation for the period of 2 years and 9 months, which is the un utilized period from 11.06.2010 to 11.03.2013 provided the petitioner satisfied all the requirements under the provisions of the Tamil Nadu Minor Mineral Concession Rules, 1959 have directed the District Collector to grant lease to compensate the non operative period of two years and nine months and the W.A No, 983/17 in CMP No. 13762/17 have not entertained the writ appeal and dismissed it with a direction to the appellant (The District Collector, Krishnagiri) to reconsider the extending the period of lease and the lessee requested to grant permission over an extent of 5.00.0 Hect only in S.F No. 399/1 (Part-A) of Kallukurukki Village Krishnagiri Taluk and District for a period of two years and nine months.

AND WHEREAS the lessor has agreed to grant the lessee, a lease of the lands and premises hereinafter described, as per Tamil Nadu Minor Mineral Concession Rules, 1959 (herein after called "The Rules").

NOW THESE PRESENTS WITNESS AS FOLLOWS:-

1. The lessor hereby demises to the lessee all those several pieces or parcels of land situate in the village of Kallukurukki in the Sub Registration District of Krishnagiri in the State of Tamil Nadu being more particularly described in the Schedule hereunder written and delineated in the map or plan hereunto annexed and there in coloured.

2. There are included in the said demise and for the purposes thereof the liberties following:-

(1) To get rough stone, jelly and sized stones from the said demised pieces of land.

LESSEE

1904

Contains 25 Acres & 2 Scent

Registering Officer

DISTRICT COLLECTOR



(3) Before digging or opening any part of the said demised pieces of land for rough stone, jelly etc. carefully remove the surface soil and lay aside and store the same in some convenient part of the said demised piece of land until the land from which it has been removed is again restored to a state, fit for cultivation as hereinafter provided.

(4) To effectually fence off the same demised pieces of land from the adjoining lands and to keep the fences in good repairs and -condition.

(5) Not to assign, underlet or part with the possession of the demised premises or any part thereof without the written consent of the lessor first obtained.

(6) After working out any part of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges where necessary so as to afford convenient connection with the adjoining land.

(7) That the lessee shall keep correct accounts in such form as the Collector shall from time to time require and direct showing the quantities and other particulars of the mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall from time to time when so directed by the Collector prepare and maintain complete and correct plans of all mines and workings in the said lands and shall allow any officer thereunto authorized by the Government from time to time and at any time, to examine such accounts and any such plans and shall when so required supply and furnish to the Government all such information and returns regarding all or any of the matters aforesaid, the Government shall from time to time require and direct.

(8) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will from time to time and at all times during the said term hereby granted confirm to and observe all orders and regulations which the lessor or his authorised agents as the result of such inspection may from time to time see fit to impose to keep the premises in good and substantial repair, order and condition or in the interest of public health and safety.

(9) That the lessee shall not without the express sanction in writing of the Collector cut down or injure any timber or trees on the said lands but he may clear away brush wood or undergrowth which interferes with any operations authorized by these presents.

(10) That if the lands shall be used for any purpose other than quarrying for rough stone, jelly etc. or if they are not under or at any time cease to be used for the said purpose the lessor shall be at liberty to terminate the lease without notice.

(11) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

(12) That on such determination the lessee shall have no right to compensation of any kind.

M. N. S. S. S. S. S.

LESSEE

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| Registering Officer |

DISTRICT COLLECTOR



(13) That the land assessment, cess and seigniorage, rents or other amounts payable under these presents, shall be recoverable under the provisions of Tamil Nadu Revenue Recovery Act 1864 (Tamil Nadu Act II of 1864) or any subsisting statutory modification thereof.

(14) At the determination of the lease to deliver up the demised premises in such condition as shall be in accordance with the provisions of these presents save that the lessee shall, if so required by the lessor, restore in manner provided by the foregoing covenant in that behalf the surface of any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

(15) That the lessee shall abide by the conditions laid down in the payment of Wages Act 1936, the Mines Act 1952 (Central Act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884). Mettalliferrous Mines Regulations, 1961, Mines and Minerals (Development and Regulation) Act, 1957 and rules made there under.

(16) The lessee shall comply with the provision of labour laws applicable to quarries and any contravention of the provisions shall attract legal proceedings of the appropriate Government.

(17) After signing this agreement and in the sketch of FMB, the lessee has no rights to question about the measurement of the area leased out, lease conditions and other related matters.

(18) On any account neither the lease period can be extended nor renewed for a further period.

(19) (a) On execution of these presents, the lessee has to take possession of the leasehold area immediately by giving proper acknowledgement.

(b) On the date of expiry of the lease period, the lessee shall hand over the leased out area to the Village Administrative Officer concerned through an affidavit, and the acknowledgement obtained from the Village Administrative Officer for having done so shall be handed over to the Taluk Tahsildar concerned under intimation to the concerned Revenue Divisional Officer and the District Collector.

(20) The lessee hereby covenants to get the lease agreement registered at his expenses under clause (d) of sub section (1) of section 17 of Registration Act 1908.

(21) The lessee shall remove, or allow removal and transportation of the mineral prescribed from the area where quarrying is permitted only after obtaining bulk transport permit and authenticated despatch slips in the forms prescribed in Appendices XII and XIII to these rules, from the Deputy Director (Geology and Mining) Krishnagiri. The lessee or his men shall issue the fascimiled despatch slips to the vehicles used for removal or transportation of the mineral furnishing all the particulars in the despatch slips specifically indicating the vehicle number, the quantity of the mineral allowed to be transported by the vehicle by using that despatch slip and the date and time of issue of the despatch slip to the vehicle. All the vehicles used for

14/02/2019
LESSEE

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| Registering Officer | | |

DISTRICT COLLECTOR



(2) At the determination of the lease, the lessee shall be at liberty to remove, carry away and dispose off all the stock of **rough stone, jelly etc** ready for delivery and all engines, machinery, and all plant, articles and things whatsoever (not being building or brick or stones), the lessee first paying any land assessment, cess and seigniorage and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damage done by such removal but any buildings which shall be erected on the said demised pieces of lands by the lessee and left there on at the determination of lease shall be the absolute property of the lessor who shall not be bound to pay any price for the same.

(3) If the lessee shall have paid the land assessment, cess and seigniorage due to the Government and duly observed and performed the covenants and conditions on his part herein contained, the said deposit of Rs. 1,25,000/- (Rupees one lakh twenty five thousand only) shall be returned to him at the expiration of the said term of Ten years.

(4) Should any question or dispute arise regarding this agreement executed in pursuance of these Rules or any other matter or thing connected therewith or the powers of the lessee there under the amount or payment of the seigniorage fee or area assessment made payable thereby, the matter in issue shall be decided by the Director of Geology and Mining, Chennai. In case the lessee is not satisfied with the decision of the Director of Geology and Mining, Chennai the matter shall be referred to the State Government for decision.

9. If the lessee is in occupation of the lease-hold area after the expiry of the period for which the lease has been granted or after the determination of the lease, the lessee shall be deemed to be in unlawful possession of the said area and he shall be liable for eviction from the lease-hold area in addition to being liable to be charged at double the rate of the lease amount or bid amount as the case may be, for the period of such occupation.

10. All land assessment, cess and seigniorage payable under these presents shall be recoverable under the provisions of the Tamil Nadu Revenue Recovery Act, 1864, as if they were arrears of land revenue.

11. In the event of any breach by the lessee by any of the conditions of this agreement, it shall be lawful for the Government to levy enhanced seigniorage or for the Collector to give notice in writing to the lessee of his intention to cancel these presents whereupon the same shall stand canceled but without prejudice to any rights which the Government may have against the pattadar in respect of any antecedent claim or breach of covenant or condition.

12. The lessee shall abide by the conditions laid down in the payment of wages Act, 1936, (Central act IV of 1936), the Mines Act, 1952 (Central act XXXV of 1952) and the Indian Explosives Act, 1884 (Central Act IV of 1884).

LESSEE

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 Registering Officer

DISTRICT COLLECTOR



9/23

c) At any cost the blasting activity should be carried out under the Supervision of Mines Manger / Mines mate

d). If any accident occur in the quarry area the lessees should give intimation to the Director of Mines safety Bangalore and District Collector, Krishnagiri at once and lessee is solely responsible for any violation.

26 I) சிறப்பு நிபந்தனைகள்:

- குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ள குவாரிக்கு அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளியும், அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.
- அருகிலுள்ள கிராம சாலைகளுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும், இதர நெடுஞ்சாலைகளுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

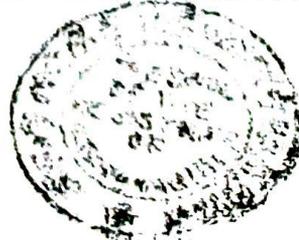
II) சாதாரண கற்குவாரி பணி செய்வதற்கான நிபந்தனைகள்:

- குத்தகை காலம், குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் நாளிலிருந்து இரண்டு ஆண்டு ஒன்பது மாதங்களாகும்.
- குவாரி குத்தகை வழங்கப்பட்ட இடத்தில் குவாரி செய்யும் வேலிக்கல்/ குண்டுக்கல்/ கட்டுக்கல்/ சக்கை மற்றும் ஜல்லி ஆகியவற்றை மேற்படி இடத்திலிருந்து வெளியில் எடுத்துச் செல்வதற்கு முன்பு அவை ஒவ்வொன்றிற்கும் அவற்றிற்குரிய வீதத்தில் சீனியரேஜ் தீர்வை செலுத்தி கிருஷ்ணகிரி, பர்மிட் மற்றும் நடைச்சீட்டு பெற்ற பின்புதான் மேற்படி கனிமங்களை குவாரியிலிருந்து வெளியில் எடுத்துச் செல்ல வேண்டும். 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், இணைப்பு II-ல் அவ்வப்போது அரசால் நிர்ணயிக்கப்படும் வீதத்தில் பரப்பு தீர்வை செலுத்த வேண்டும். மேற்கண்ட தொகையைத் தவிர அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் இதர தொகைகளையும் குத்தகைதாரர் செலுத்த வேண்டும்.
- குத்தகை இடத்திற்கு அருகிலுள்ள குடியிருப்புகள், கட்டடங்கள், நீர்நிலைகள், குளங்களின் கரைகள், மரங்கள், சாலைகள், வண்டிப்பாதைகள், நடைபாதைகள் மற்றும் இதர பொதுச் சொத்துக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
- குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகாமையில் உள்ள பட்டாதாரர்கள் மற்றும் பொது மக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
- அ) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகிலுள்ள ரயில்பாதைகள், சாலைகள், மின்சாரம் மற்றும் தொலைபேசி கம்பிகளுக்கு 50 மீட்டரும், குடியிருப்பு பகுதியிலிருந்து 300 மீட்டரும், நடைபாதைகள், கிராம சாலைகளுக்கு 10 மீட்டரும் பாதுகாப்பு இடைவெளி விட்டு குவாரி செய்ய வேண்டும்.
ஆ) அருகிலுள்ள அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
இ) அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
- மாவட்ட ஆட்சித்தலைவர் (அல்லது) அரசால் அதிகாரம் வழங்கப்பட்ட அலுவலரை குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிடவும், குவாரி பதிவேடுகள், ஆவணங்கள் மற்றும் கணக்கை சரிபார்க்கவும் அனுமதிக்க வேண்டும். இது சம்மந்தமாக அவர்கள் கோரும் அனைத்து விவரங்களையும் வழங்க வேண்டும்.
- சுற்றுப்புற சூழ்நிலை பாதுகாப்பு, கனிம பாதுகாப்பு, தொழிலாளர் பாதுகாப்பு முதலியவற்றைக் கருத்தில் கொண்டு விஞ்ஞான அடிப்படையில் திறமையுடன் முறையாகக் குவாரி செய்ய வேண்டும்.
- மாவட்ட ஆட்சித்தலைவர் மற்றும் ஆணையர், புவியியல் மற்றும் கரங்கத்துறை, ஆகியோரால் அதிகாரம் வழங்கப்பட்ட அலுவலரை மேலே பத்தி (5)-ல் குறிப்பிட்டுள்ள நிபந்தனைகள் தொடர்பாகவும், மேற்கண்ட அலுவலர்களின் ஆணையை நிறைவேற்றவும் குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிட அனுமதிக்க வேண்டும்.
- குத்தகைதாரரின் செலவில் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றி அதனை பதிவு செய்வதற்கு முன்பு குத்தகை இடத்தில் குவாரி மற்றும் இது சம்மந்தப்பட்ட வேலைகளைத் தொடங்கக்கூடாது.
- குத்தகை வழங்கப்பட்டுள்ள இடத்திற்குள் எல்லையிலிருந்து 7.5 மீட்டர் தூரத்திற்குள் குவாரி செய்யக் கூடாது.

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- (11) பொது சாலைகளிலிருந்து குத்தகை வழங்கப்பட்ட இடத்திற்குச் செல்ல பாதை வசதி குத்தகைதாரர் சொந்த பொறுப்பில் செய்து கொள்ள வேண்டும்.
- (12) குத்தகை ஒப்பந்தப்பத்திரத்துடன் இணைத்துள்ள வரைபடத்தில் காட்டியுள்ள குத்தகை இடத்தைச் சுற்றிலும் எல்லைக்கற்கள் நட்டு அவற்றைச் சரியானபடி பராமரிக்க வேண்டும்.
- (13) 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் இணைப்பு XII மற்றும் XII-ல் உள்ள படிவங்களில் முறையே இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டிணைத் தயார் செய்து அவற்றில் மாவட்ட ஆட்சித்தலைவரால் அதிகாரம் வழங்கப்பட்ட அலுவலரின் கையொப்ப முத்திரை மற்றும் அலுவலக முத்திரைகள் பெற்று குவாரியிலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி ஆகியவற்றை வெளியில் எடுத்துச் செல்லும் ஒவ்வொரு வாகனத்திற்கும் ஒவ்வொரு நடைக்கும் வழங்கப்படவேண்டும். குண்டுக்கல், கட்டுக்கல், சக்கைகல், ஜல்லி ஆகியவற்றை ஏற்றிச் செல்லும் ஒவ்வொரு வாகனமும் அதனைச் சோதனைச் செய்வதற்கு அதிகாரம் பெற்ற அலுவலர் சோதனைச் செய்யும்போது நடைச்சீட்டிணைக் காண்பிக்க வேண்டும். இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டின் நகல்களை குவாரியில் வைத்திருக்க வேண்டும். முறையான இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டுகள் இல்லாமல் கனிமங்களை ஏற்றிச் செல்லும் வாகனங்கள் 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் மற்றும் கரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம், 1957-ன்படி கைப்பற்றப்பட்டு, குத்தகைதாரர் மீது நடவடிக்கை எடுக்கப்படுவதுடன் குவாரிக் குத்தகையையும் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
- (14) குத்தகை வழங்கப்பட்ட இடத்தை குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி குவாரி செய்ய மட்டும் பயன்படுத்த வேண்டும். குத்தகை உரிம ஆணை அல்லது குத்தகை ஒப்பந்தப்பத்திரத்தில் தவறுதலாக கனிம விவரம் குறிக்கப்பட்டு இருந்தால் அதனை எந்த நேரத்திலும் திருத்துவதற்கு மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகைதாரர் அதனடிப்படையில் எந்த உரிமையும் கோரமுடியாது.
- (15) மெருகேற்றுவதற்கும், அயல் நாட்டிற்கு ஏற்றுமதி செய்வதற்கும் பயன்படும் பெரிய கந்துண்டங்கள் வடிவத்தில் கற்குவாரி செய்யக் கூடாது.
- (16) குத்தகை ஒப்பந்தப்பத்திரத்தில் குறிக்கப்படாத வேறு ஏதாவதொரு கனிமம் கிடைத்தால், அதனை சம்மந்தப்பட்ட அலுவலரின் அனுமதியைப் பெறாமலும், அதற்குரிய சீனியரேஜ் தொகையைச் செலுத்தாமலும் எடுக்கக்கூடாது. புதிய கனிமம் கிடைத்த விவரத்தை 30 தினங்களுக்குள் தெரிவிக்காமல் எடுத்துச் சென்றால் இக்குற்றத்திற்கு அந்த கனிமத்திற்குரிய சாதாரண சீனியரேஜ் கட்டணத்தைப்போல் 15 மடங்குவரை மாவட்ட ஆட்சித்தலைவரால் அபராதம் விதித்து வசூலிக்கப்படும்.
- (17) குத்தகை காலம் முடிந்தபிறகு, குத்தகை வழங்கப்பட்ட இடத்திலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லியை குவாரி செய்து வெளியில் எடுத்துச் செல்ல குத்தகைதாரருக்கு உரிமையில்லை.
- (18) குத்தகை காலம் முடிவடைந்த பிறகு குத்தகை இடத்தில் எஞ்சின், மெஷின் போன்ற எந்தவிதமான தளவாட பொருட்களையும் வைத்திருக்கக்கூடாது. அவற்றை குத்தகை காலத்தில் கடைசி நாளன்று குத்தகைதாரர் எடுத்துச் சென்றுவிட வேண்டும்.
- (19) குத்தகையை வேறு எவருக்கும் உள் குத்தகைக்கு விடக்கூடாது.
- (20) குவாரி செய்வதில் இழப்பு ஏற்படின் நஷ்டஈடு கேட்கக்கூடாது.
- (21) குவாரியில் வேலை செய்யும் தொழிலாளர்கள் மற்றும் இதர நபர்களுக்கு விபத்து ஏதாவது ஏற்படின் அதற்கு முழுப் பொறுப்பினையும் குத்தகைதாரரைச்சேரும். இதற்கு அரசு பொறுப்பில்லை.
- (22) அரசுக்கு செலுத்த வேண்டிய தொகையை உரிய காலத்திற்குள் செலுத்தவில்லை என்றால் அத்தொகை 24 % அல்லது அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் வீதத்தில் வட்டியுடன் குத்தகைதாரரிடமிருந்து வசூலிக்கப்படும்.
- (23) அரசுக்கு செலுத்த வேண்டிய பாக்கித் தொகை தமிழ்நாடு வருவாய் வசூல் சட்டம் 1864-ன் கீழ் வசூலிக்கப்படும்.
- (24) குத்தகை நிபந்தனைகள், 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், அரசு, ஆணையர், புவியியல் மற்றும் கரங்கத்துறை, மாவட்ட ஆட்சித்தலைவர் ஆகியோரது ஆணைகள் மீறப்படின் மீறலுக்கு அபராதம் விதிப்பதோடு அல்லாமல் குத்தகைதாரருக்கு நேர்முக விசாரணைக்கு வாய்ப்பளித்த பின்பு குத்தகை உரிமம் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.

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- (25) அரசின் அவ்வப்போதைய ஆணைகளுக்கேற்ப நிபந்தனைகளை மாற்றி அமைக்கவோ, நீக்கவோ, கூடுதலாக சேர்க்கவோ, மாவட்ட ஆட்சித்தலைவருக்கு முழு அதிகாரம் உண்டு.
- (26) மேற்கூறிய நிபந்தனைகளுடன் 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம் 1957, மாவட்ட ஆட்சித்தலைவர் ஆகியோரால் அவ்வப்போது பிறப்பிக்கப்படும் ஆணைகள் குத்தகைதாரரைக் கட்டுப்படுத்தும்.
- (27) குவாரிகள்/சுரங்கங்களுக்கு பொருந்தக்கூடிய தொழிலாளர் சட்டங்களுக்கு கட்டுப்பட்டு குத்தகைதாரர் குவாரி செய்யவேண்டும். தவறினால் சம்மந்தப்பட்ட அரசின் சட்டப்பூர்வமான நடவடிக்கைகளுக்கு குத்தகைதாரர் உள்ளாக வேண்டி இருக்கும்.
- (28) இந்திய வெடிமருந்து சட்டம் 1884 (Central Act IV of 1884)-ன்படி உரிய வெடிமருந்து உரிமம் பெற்று குத்தகைதாரர் பாறைகளை வெடிவைத்து உடைக்க வேண்டும். தவறும் பட்சத்தில் குத்தகைதாரர் கட்டும் தண்டனைக்கு உள்ளாக வேண்டியிருக்கும்.
- (29) குத்தகைதாரர் குவாரியில் குழந்தை தொழிலாளர்களை பணியமர்த்தக்கூடாது.

27) a) The lessee should get the consent for operation from the Tamil Nadu Pollution Control Board before the commencement of quarrying operation.

b) The conditions imposed by the Tamil Nadu Pollution Control Board in the consent to establishment in Air and Water Pollution Act should be strictly adhered and the consent should be renewed periodically.

c) The Environment Clearance issued by the DEIAA, Tamil Nadu should be renewed within the prescribed time limit.

28) Conditions imposed by the DEIAA.

1. (i) The Environmental Clearance is granted to Mining of Rough Stone for the production quantity of 1274605 Cu.m of Rough stone for the period of 2 Years 9 Months from the date of execution of the Mining lease period.

(ii) Depth of mining permitted = 51 mts. (including topsoil and burden) for a period Upto 2 years 9 months. After reaching 44 mts Bgl. Depth, further quarry should be carried out, after obtaining NOC from PWD Ground water division.

2. A. Conditions to be complied before the commencing of mining operation

(1). The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.

(2). NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.

(3). The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.

(4). A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

(5). Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.

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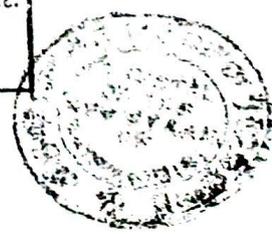
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- (6). The proponent shall ensure that First Aid Box is available at site.
- (7). The excavation activity shall not alter the natural drainage pattern of the area.
- (8) The excavated pit shall be restored by the project proponent for useful purposes.
- (9). The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
- (10). The quarrying operation shall be restricted between 7 AM and 5 PM.
- (11). The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- (12). A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.
- (13). Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
- (14). The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
- (15). Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- (16). Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- (17). The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- (18). Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
- (19). A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
- (20). The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.(GLC= Ground Level Concentration), (NAAQ=Noise and Ambient Air Quality),

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(21). The following measures are to be implemented to reduce Air Pollution during transportation of mineral

- (i). Roads shall be graded to mitigate the dust emission.
- (ii). Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.

(22). The following measures are to be implemented to reduce Noise Pollution

- (i). Proper and regular maintenance of vehicles and other equipment.
- (ii). Limiting time exposure of workers to excessive noise.
- (iii). The workers employed shall be provided with protection equipment and earmuffs etc.
- (iv). Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

(23). Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.

(24). Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Assistant Director, Ground Water Division, PWD, Dharmapuri.

(25) Rain water harvesting to collect and utilize the entire water falling in land area should be provided by construction of a storage tank with a capacity of 5,00,000 litres and the rain water harvested in the entire quarry area should be stored in it and used for the quarry purpose like dust prevention, wet drilling providing water for green belt etc

(26). Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

(27). Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

(28). The following measures are to be adopted to control erosion of dumps:-

- (i). Retention/ toe walls shall be provided at the foot of the dumps.
- (ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

(29). Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.

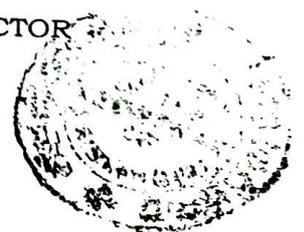
(30). Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

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(31). Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the (lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season. Photographs of the silt trap should be furnished before commencing quarry operation.

(32). The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, That the ground water is getting depleted due to the quarrying activity, necessary corrective measures shall be carried out. The Assistant Director ground water Division, PWD Dharmapuri shall monitor.

(33). No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

(34). To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution and it should be monitored by the District Environmental Engineer, TNPCB, Hosur on yearly basis.

(35). It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.

(36). It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site

(37). Ground water quality monitoring should be conducted once in 3 Months.

(38). Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.

(39). Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.

(40). Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.

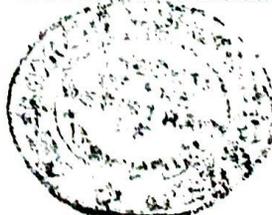
(41). Bunds to be provided at the boundary of the project site and it should be properly maintained.

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- (42). The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
- (43). At least 10 Neem trees should be planted around the boundary of the quarry site.
- (44). Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
- (45). The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.
- (46). The Project Proponent shall provide solar lighting system to the nearby villages
- (47). The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- (48). Rainwater shall be pumped out Via Settling Tank only
- (49). Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
- (50). As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
- (51). The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
- (52) Safety equipments to be provided to all the employees.
- (53) Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai
- (54) The Assistant / Deputy Director Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.
- (55) The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
- (56) The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
- (57) The Proponent shall furnish the data obtained from the Public works Department regarding the details of ground water table in the quarry site.

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(4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.

(5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

(6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.

(7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.

(8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

(9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.

(10) Access and haul roads to the quarrying area, should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.

(11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

(12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

(13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.

(14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.

(15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its regional office located at Chennai.

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